### GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO.976 TO BE ANSWERED ON 02.03.2016

#### **PASSPORTS TO CHILDREN**

#### 976. SHRIMATI K. MARAGATHAM:

Will the Minister of External Affairs be pleased to state:

- (a) whether the Government is proposing to relax the norms for issuing passports to children of single parents;
- (b) if so, the details thereof; and
- (c) the time by which the same is likely to be implemented?

#### **ANSWER**

### THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) The Government has already put in place a liberal policy for issue of passports to children of single parents whereby they can obtain passports for their minor children by furnishing an affidavit in the form of Annexure 'C' in case of children disowned by other parent or children born out of wedlock; or Annexure 'G' in all other cases. There is, therefore, no need felt for any further modification in the present policy.

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## SPECIMEN AFFIDAVIT TO BE SUBMITTED WITH THE APPLICATION OF A PASSPORT TO A MINOR CHILD BY A SINGLE PARENT OF THE CHILD BORN OUT OF WED-LOCK

(To be executed on non-judicial stamp paper of minimum value)

-	(name of single parent) resident ofsolemnly declare and affirm the following:-	
	that I am the mother/father of(name of the child) who is minor and on whose behalf I have made an application for his/her passport.	
	hat no legally valid marriage ever existed between me and father/mother of the minor hild.	
	OR	
	The father/mother of(name of the child) has deserted me after onception/delivery.	
That birth	t(name of the child) is exclusively under my care and custody since n.	
Place: Date:		
	DEPONENT	
Aadhaar Card No; or Voter ID Card No; or Passport No		
	<u>VERIFICATION</u>	
Verified on (date) at (place) that the contents of the above mentioned affidavit are true and correct and nothing material has been concealed.		
	DEPONENT Attestation with stamp	

Note: Affidavit to be sworn before/attested by Judicial Magistrate /Executive Magistrate/Oath Commissioner/Notary Public.

## SPECIMEN AFFIDAVIT/DECLARATION BY APPLICANT'S PARENT OR GUARDIAN FOR ISSUE OF PASSPORT TO MINOR WHEN ONE PARENT HAS NOT GIVEN CONSENT

(To be executed on non-judicial stamp paper of minimum value)

(I)	That I/we am/are the mother/father/parents/guardians of(name of the minor child) who is minor and on whose behalf I/we have made an application for his/her passport.	
(II)	Signature/consent of Shri/Smt(name of the father/mother) who is the father/mother/parents of the child has not been obtained by me for the following one or more reasons:-	
	(a) The father/mother of the minor applicant is travelling abroad/is on sea/travelling in India and unable to file consent; or/and	
	(b) The father/mother is separated and no court case is pending before the court regarding divorce/marital dispute/custody of the child; or/and	
	<ul> <li>(c) The father/mother has deserted and the whereabouts are not known; or/and</li> <li>(d) There is an ongoing court case for divorce/custody of the minor child and the court has not given any order prohibiting the issue of passport without the consent of father/mother; or/and</li> </ul>	
	(e) There is a court order for the custody of the minor child with a parent who is applying for the passport and consent of other parent (who has visitation rights) is not available or he/she is refusing to give consent/the other parent is not availing the visitation rights and his/her whereabouts are not known; or/and	
	(f) The parents are judicially separated and custody of the minor child has not been defined in the court's decree; or/and	
	(g) The father/mother of(name of minor child) has deserted me after the conception/delivery. That(name of minor child) is exclusively under my care and custody since separation/delivery.	
(III)	That I/we only am/are taking care of(name of the minor child) and he/she is exclusively in my/our physical custody.	
(IV)	I/we also affirm that in the case of a court case arising due to issue of a passport to the minor child(name of the minor child), I/we would be solely responsible for defending the case and not the Passport Issuing Authority.	
	Signature of the parent(s)/ Guardian(s) applying for the Passport	
Place Date:		
Name(s):		

Attestation with stamp

**Note:** Affidavit to be sworn before/attested by the First Class Judicial Magistrate or the Executive Magistrate.